

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75785 of 2014

(Arising out of Order-in-Original No. COMMR/B-I/ST-12/2013 dated 28.02.2014 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar-I)

M/s. Tata Steel Ltd.

Earlier known as Bhushan Steels Ltd.]
(Bombay House, 24-Homi Mody Street, Fort, Mumbai,
Maharashtra-400001)

Appellant

VERSUS

Commr. of Central Excise & Service Tax, Bhubaneswar-I
(C. R. Building, Rajaswa Vihar, Bhubaneswar, Orissa)

Respondent

APPEARANCE :

Mr. Abhijit Biswas, Advocate for the Appellant
Mr. S. Dey, Authorized Representative, for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77260/2024

Date of Hearing : 06 November 2024
Date of Decision: : 06 November 2024

PER R. MURALIDHAR:

When the matter was called for hearing, the Learned Advocate appearing on behalf of the appellant submits that the appellant company has undergone the process through CIRP and Resolution Plan submitted has been adjudicated by NCLT vide their Order dated 15/05/2018. Therefore, he submits that they are withdrawing the appeal as infructuous.

2. Accordingly, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Sd/-

(K. Anpazhakan)
Member (Technical)

Pooja

